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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) No. 59/NCLT/AHM/2017
With CA(CAA) No. 11/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017**

Name of the Company: Bhandari Corporation Ltd.

Section of the Companies Act: Sections 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	Mohit Gupta	Adv	petitioner	Mohitgupta
2.				

ORDER

Learned Advocate Mr. Mohit Gupta present for Petitioner.
Affidavit of chairman filed.

Report of chairman filed.

Proof of service of notice on statutory authorities filed.

No representation received from Regional Director.

Representation from CCI received asking the Company to give an undertaking that the scheme do not require the approval of CCI

No representation received from other statutory authorities.

Heard arguments of Learned Counsel for Petitioner.

Petition is admitted.

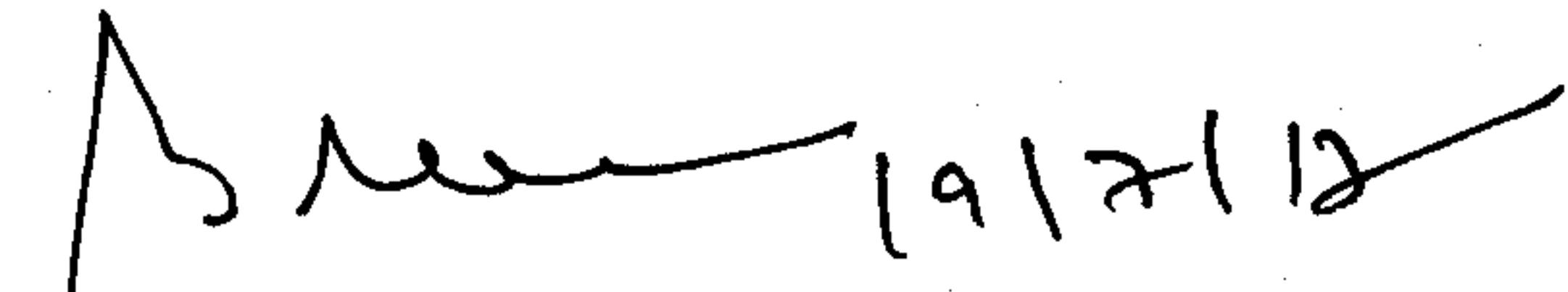
Date of hearing fixed on 11.08.2017.

Petitioner shall advertise Notice of hearing of this petition in "Indian Express Ahmedabad edition and Sandesh Daily Ahmedabad Edition" not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notice to CCI informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 11.08.2017 for hearing.



19/7/17

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 19th day of July, 2017.